

Per-Capita Free Sale Sugar in Haryana, Punjab and Delhi

1251. SWAMI INDERVESH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the monthly quota of sugar for free sale and for distribution on ration cards being allotted to Haryana, Punjab and Delhi and its basis of allotment;

(b) whether the distribution of sugar on ration cards per capita in Haryana is 400 gm. per month whereas it is one kg. in Delhi and

(c) if so, the reasons for this variance?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): (a) There is no allocation of freesale sugar to the States/Union Territories and it is only levy sugar which is allotted to them every month for distribution on ration cards. The Statewise monthly levy sugar quotas were refixed with effect from April, 1982 on the basis of 425 grams of per capita availability for the population as on 1-3-1981 as per 1981 census. However, in the case of few States/Union Territories including Delhi where the per capita availability out of the earlier quota was found to be higher than 425 grams, their quotas instead of being reduced were retained at the earlier level. The monthly levy sugar quotas being accordingly allotted to Haryana, Punjab and Delhi are 5462 tonnes, 7085 tonnes and 6104 tonnes respectively.

(b) and (c) Due to increase in population after 1st March, 1981, the per capita availability out of the monthly levy sugar quotas in various States including Haryana is less than 425 grams and, therefore, these States Governments have adjusted the scale of distribution of levy sugar at lower levels based on total ration units in the State. The present scale of distribution of levy sugar in Haryana is 400 grams per head per month. However, in the case of Delhi the monthly quota being higher for the reason stated against (a) above, it has been possible for the Delhi Administration to distribute levy sugar at the scale of 900 grams per unit per month.

Pitampura Residents' Complaint Regarding Provision of Amendments

1252. SHRI RAM VILAS PASWAN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Pitampura Residents' Association has complain in regard to provision of amenities in Pitampura area; and

(b) if so, the nature of complaint and action taken in that regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): (a) Yes, Sir.

(b) DDA has stated that the complaints are regarding provision of amenities in Pitampura Area. The details of complaints and action taken by DDA are as follows:—

Details of complaints		Action taken
1. Drinking water	Non-provision of individual water connection to the residents.	The work of laying water lines shall be completed shortly and subsequently water connection to individual residents shall be allowed.
2. Sewerage	Slow progress of the work of laying of main sewerage line in front of District Park. Delay in granting individual connection.	Work of main sewerage line shall be completed by the middle of this year.